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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

NEW DELHI.

CCP No.441/92 in  
OA No.2340/89

Date of decision: 31.03.93

Sh.Bishan Singh ... Petitioner  
vs.

Sh.Raj Kumar  
General Manager,  
Northern Railway & ors. .. Respondents

CORAM: THE HON'BLE MR.JUSTICE V.S.MALIMATH, CHAIRMAN  
THE HON'BLE MR.B.N.DHOUNDIYAL, MEMBER(A)  
For the petitioner ... Sh.G.D.Bhandari, counsel.  
For the respondents ... Sh.H.K.Gangwani, Counsel.  
ORDER(ORAL)

(By Hon'ble Mr.Justice V.S.Malimath, Chairman)

The respondents have produced an order showing that the judgement of the Tribunal has been complied with and the petitioner has been reinstated as ASM. Hence, these proceedings are dropped. Notice of contempt is discharged.

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(B.N.DHOUNDIYAL)  
MEMBER(A)

*Malimath*  
(V.S.MALIMATH)  
CHAIRMAN

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